

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.237/97

IN

OA No.31 of 1997.

New Delhi: this the 16 October, 1997.

(A)

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A)

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

1. Shri Brahm Prakash s/o Shri Hari Singh

2. Shri Mohinder Singh s/o Shri Ami Chand,

Both selected as Peons in the Office

of the Regional Providence Fund Commissioner,

Bhavishya Nidhi Bhawan, Sector 15-A,

Faridabad (Haryana) ... Review Applicants.

Versus

1. Union of India through

Secretary to the Govt. of India,

Ministry of Labour, Shram Shakti Bhawan,

New Delhi - 01.

2. The Central Provident Fund Commissioner,

Provident Fund Organisation,

Bhikaji Cama Place,

New Delhi - 66.

3. The Regional Provident Fund Commissioner,

Bhavishya Nidhi Bhawan,

Sector 15-A,

Faridabad (Haryana) Respondents.

ORDER(BY CIRCULATION)

BY HON'BLE MR.S.R.ADIGE VICE CHAIRMAN(A).

Perused the RA.

2. None of the grounds taken therein bring it within the scope and ambit of Rule 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any judgment/order/decision can be reviewed.

3. In the guise of an RA applicant has sought

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(5)

to reargue the entire case as if it was an appeal which is not permissible in law as has been held by Hon'ble Supreme Court in A.T.Sharma vs. A.P.Sharma & Ors. AIR 1979 SC 1047.

4. The RA is rejected.

A. Vedavalli
(DR.A.VEDAVALLI)
MEMBER(J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN(A)

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